

along with the statement of Accounts.

[Placed in Library. See No. LT-4397/77]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1977-78.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cardamom Board, Cochin, for the year 1977-78.

[Placed in Library. See No. LT-4398/79].

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1977-78.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board, for the year 1977-78.

[Placed in Library. See No. LT-4399/79].

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1977-78.

(ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

[Placed in Library. See No. LT-4400/79]

(7) A copy of Notification No. S.O. 211(E) (Hindi and English versions) published in Gazette of

India dated the 18th April, 1979 regarding fixation of prices of various grades and qualities of rubber and latex, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-4401/79]

CENTRAL INDUSTRIAL SECURITY FORCE (AMENDMENT) RULES, 1979

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): I beg to lay on the Table a copy of the Central Industrial Security Force (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 564 in Gazette of India dated the 21st April, 1979, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library. Ss No. LT-4402/79].

CENTRAL CIVIL SERVICES (CONDUCT) AMENDMENT RULES, 1979

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table in pursuance of the directions given by the Speaker on the 11th April, 1979, a copy of the Central Civil Services (Conduct) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 2859 in Gazette of India dated the 30th September, 1978, issued under article 309 read with clause (5) of article 148 of the Constitution. [Placed in Library. See No. LT-4403/79].

NOTIFICATIONS UNDER INCOME-TAX ACT, 1961 CENTRAL EXCISE RULES, 1944 AND CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English